Unregistered child care homes

- 959. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether a large number of child care homes have not been registered in pursuance of Juvenile Justice (Care and Protection) Act 2015;
- (b) if so, the details thereof along with the reasons therefor, State-wise, including Andhra Pradesh and Telangana; and
- (c) the steps taken by Government for mandatory registration of all the child care homes across the country?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) has come into effect from 15.01.2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The primary responsibility of implementing the provisions of the JJ Act, lies with the States/UTs concerned. The Ministry of Women and Child Development has been requesting the States/UTs from time to time to take measures for effective implementation of the JJ Act including mandatory registration of Child Care Institutions (CCIs) as per provisions of the Act.

- (b) The information is being collected and will be laid on the table of the House.
- (c) Under the JJ Act, 2015 the provisions related to registration of all CCIs housing children in need of care and protection and those who are in conflict with law have been made more stringent with the inclusion of penal provisions in case of non compliance and also by defining the timelines in the process of registration of CCIs.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

The National Identification Authority of India Bill, 2010

MR. DEPUTY CHAIRMAN: Now there is a Bill which is to be withdrawn by the Finance Minister. I think, for one minute, I am allowing him. Shri Arun Jaitley.